## **ELECTION COMMISSION OF INDIA**

NIRVACHAN SADAN, ASHOKA ROAD, NEW DELHI – 110 001.

No. 464/Instructions/ EPS/ 2011

Date 5<sup>th</sup> March, 2011.

To,

The Chief Electoral Officers,

West Bengal, Assam, Kerala.

Sub: - SECURITY AND LAW & ORDER-SENSITIVITY

Ref :- Letter no. 464/Instructions/ EPS/ 2011 dated 3<sup>rd</sup> March, 2011 of ECI on the subject of Vulnerability Mapping.

In continuation of the above referred letter no. 464/Instructions/ EPS/ 2011 dated 5<sup>th</sup> March, 2011 of ECI on the subject of Vulnerability Mapping, the following instructions on the subject of SECURITY AND LAW & ORDER-SENSITIVITY are being issued for timely compliance in the context of the ongoing Assembly Elections, 2011.

The exercise of 'Security and Law & Order-Sensitivity Analysis' is to be carried in every district of the state under the leadership of the District Election Officer. The DEO should take all needed support for this analysis from the police and other officers, including the Returning Officers and Sector Officers/ Sector Magistrates.

The DEO is required to complete the entries of **Format on 'Security and Law & Order-Sensitivity'** provided as the Annexure of this letter latest by **19**<sup>th</sup> **March, 2011**.

It may be noted that 'Lists of Names and Other Details' are required to be appended with the Format on 'Security and L&O-Sensitivity' with reference to the information mentioned in the rows containing \* (asterisk)-mark in the Table 1 of this format.

Some inputs for filling up this format would be required to be taken from the information collected and filled in the formats on Vulnerability Mapping as outlined in the above referred

circular. The exercise for filling up this format must be started in all districts immediately, and all information except for that which would be obtained through the exercise of Vulnerability Mapping must be duly and carefully compiled in advance on or before **15**<sup>th</sup> **March**, **2011** by reference to records where ever necessary. In any case, every DEO is required to complete all entries in the Format on 'Security and L&O-Sensitivity' for his district latest by 19<sup>th</sup> March, 2011 and make it available along with all appendices, lists etc. to the CEO latest by the same date i.e. 19<sup>th</sup> March, 2011.

The CEO must compile all the district formats on 'Security and L&O-Sensitivity'of the state into a book and make this compilation available to the Commission latest by **20**<sup>th</sup> **March**, **2011**.

Subsequently, information in this format must be made available to ECI after compiling from all districts, on re-freshed basis on 31<sup>st</sup> March, 2011, 10<sup>th</sup> April, 2011, 20<sup>th</sup> April, 2011, 30<sup>th</sup> April, 2011 and 10<sup>th</sup> May, 2011 for such ACs which are remaining to go for polls on these dates. However, the lists to be appended with the Formats on 'Security and L&O-Sensitivity' on these subsequent dates should only carry additions, deletions, modifications over the original lists appended with the Formats on 'Security and L&O-Sensitivity' originally on 19<sup>th</sup> March, 2011, besides the details of the latest actions taken and progresses made on various points.

Sufficient copies of these instructions and formats must be made available immediately to all DEOs and other concerned officials for timely compliance and completion of the assigned tasks.

Yours sincerely,

Ashish Srivastava,

Director

# Format on 'SECURITY and L&O-SENSITIVITY'

Name of the District -

Date -

Table 1

Item No.	No. and Name of AC	AC No AC Name – (PI write AC totals)	AC No AC Name – (PI write AC totals)	Distt Na (PI write totals)	
1	Total no. of PS in the AC	,	,		
2	No. of PS affected by Left Wing Extremism				
3	*No. of PS affected by Highly pronounced rivalry between political parties				
4	*No. of PS which are Highly politically sensitive				
5	No. of PS affected by Pronounced presence of criminals				
6	No. of PS affected by Communal tension				
7	No. of PS affected by Caste based tension				
8	No. of PS affected by any other reason causing vulnerability [Mention detail]				
9	No. of PS with >80% polling in PS area during last AC or PC election				
10	No. of PS with >75% votes bagged by 1 candidate in PS area during last AC or PC election				
11	*No. of PS with history of Re-Poll or Poll-Violence during last AC or PC election				
12	No. of PS with <60% EPIC coverage				
13	* Number of PS identified as Vulnerable				
14	* Number of Persons who have been identified as potential intimidators				
15	* Number of Localities/ Pockets/ Voter Segments identified as Vulnerable				

Note 1 – For the Rows in the above Table with \* (asterisk), I,.e. Row Nos. 3, 4 11, 13, 14 and 15, Lists of Names and relevant details are required to be necessarily appended.

Note 2 - The Table can be extended by increasing columns according to the number of ACs.

#### Table 2

#### Cases of Election or Poll Related violence in the District

		No. of Cases	Total Killed	Total Injured	Damage Property (Rs)	to
Last Election	Assembly					
Last Election	Parliament					

#### Table 3

### L & O Comparison for the District -

S.No	Item	Number during last general elections	Expected number wrt the present elections	Cumulative progress till date in the run up to the current elections
1	Number of persons related to preventive actions [bound down under CrPC, externment etc].			
2	Licensed arms deposited/ impounded/ surrendered			
3	Unlicensed arms/ weapons/ cartridges/ explosives seized			
4	Illegal arms manufacturing units raided/ seizures made			
5	Illicit liquor seizure – (No. of Cases/ Rs)			
6	No. of Illicit liquor making units raided			
7	Total number of pending Non Bailable Warrants in the District	_		
8	Number of pending NBWs in the District which are > 6 month old			

Signatures of the SP
Name of the SP
Signatures of the DEO
Name of the DEO